

I place on the Table of the House a statement giving the details of the revised rates of family pension and retirement-cum-

withdrawal benefits, which will be effective from 1st April, 1988.

Statement giving the details of the revised rates of family pension and retirement-cum-withdrawal benefits under the Employees' Family Pension Scheme, 1971.

(i) *Revised rates of Family Pension*

Pay of the Member	Monthly rate of family pension
Below Rs. 300	Rs. 225 (fixed)
Exceeding Rs. 300 but not exceeding Rs. 650	Rs. 275 (fixed)
Exceeding Rs. 650 but not exceeding Rs. 1200	40 per cent of pay subject to a minimum of Rs. 300 and a maximum of Rs. 450
Exceeding Rs. 1200 but not exceeding Rs. 1600	35 per cent of pay subject to a minimum of Rs. 450 and a maximum of Rs. 510
Exceeding Rs. 1600	30 per cent of pay subject to a minimum of Rs. 510 and a maximum of Rs. 750

(ii) *Retirement-cum-withdrawal benefit*

Last Pay	Benefit available
Pay upto Rs. 690	Rs. 110 (for one years' membership) to Rs. 9000 (for 40 years' membership)
Pay from Rs. 691 to Rs. 1130	Minimum Rs. 112 to Rs. 181 (for one years' membership). Maximum Rs. 9000 (for 40 years' membership)
Pay from Rs. 1131 to Rs. 2500	Minimum Rs. 182 to Rs. 400 (for one year's membership). Maximum Rs. 9040 to Rs. 19,825 (for 40 year's membership).

12.13 hrs.

STATEMENT CORRECTING REPLY TO
SQ. NO. 262 DATED 14.3.1988
REGARDING SPECIAL COURTS
FOR EPF CASES

[English]

THE MINISTER OF STATE OF THE
MINISTRY OF LABOUR (SHRI

JAGDISH TYTLER) : It is observed from the verbatim proceedings in respect of the above mentioned question that there has been some inadvertent mix up of figures, while answering the supplementaries. The correct figures are as given below :

"The total number of prosecution cases filed under the E.P.F. Act, which were pending before the Court as on

31.3.1987 was 68,570 and the average number of cases filed worked out to 928 per month. The total number of provident fund claims settled during 1986-87 was 5.49 lakhs."

The inconvenience caused in the matter is regretted.

12.13-1/2 hrs.

STATEMENT CORRECTING REPLY
TO SQ. NO. 547 DT. 4.4.1988
REGARDING BONDED
LABOUR

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER) : Sir, in connection with Starred Question No. 547 I had stated on the 4th April 1988 that "I think—I am subject to correction—most of the recommendations which were given by the Committee have been accepted except these two". This was in respect to the M.P., Shri Gurudas Das Gupta's Report.

The correct position has been ascertained. The Report of the Sub-Committee of the Parliamentary Consultative Committee attached to the Ministry of Labour was submitted to the Labour Minister on the 12th December 1987. Even though the Annexure of the Report was not available at that time, action was initiated to examine the report and we had also sent copies for suitable action to all the concerned Ministries and State Governments. The Annexure to the Report has been received only on 25.3.1988. Therefore, Government has not so far taken any decision on the recommendations of the Committee.

The inconvenience caused and the delay in the matter is regretted.

Authenticated

New Delhi,
dated the 20th (JAGDISH TYTLER)
April, 1988. Minister of State for
Labour

EMPLOYEES' PROVIDENT FUNDS
AND MISCELLANEOUS PROVISIONS
(AMENDMENT) BILL*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER) : I beg to move for a leave to introduce a Bill further to amend the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and the Indian Penal Code.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and the Indian Penal Code."

The motion was adopted.

SHRI JAGDISH TYTLER : Sir, I introduce the Bill.

MATTERS UNDER RULE 377

[Translation]

- (i) Need for use of scientific methods for mining of lime stone in Jaisalmer area of Rajasthan

SHRI VIRDHI CHANDER JAIN (Barmer) : Mr. Speaker, Sir, a deposit of four crore metric tonnes of limestone has been estimated in Sonu area in Jaisalmer district of Rajasthan. This limestone is of low silica grade and it contains 1 per cent to 1.5 per cent and 1.5 per cent to 2 per cent silica content. This limestone is very useful for refining the steel. In November 1986, a working group was organised by the Ministry of Steel and Mines to adopt a strategy to look into the availability, requirements, research and mining of limestone of low silics content.

This working group found the deposits of limestone in Jaisalmer district very useful and has recommended for the use